

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

O.A. No. 61/813/2021

This the 21st day of May 2021

HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)

Mohd. Haroon Khan, Age 48 years, S/o Lt. Wali Mohd. Khan, R/o Village
Chinnot Tehsil Bhaderwah, District Doda-182222.

....Applicant

(Advocate:- Mr. Arshid Majid Malik)

Versus

1. The Union Territory of Jammu and Kashmir through its Commissioner/Secretary to Government, Department of Forest, Ecology and Environment, Civil Secretariat, Srinagar/Jammu-180001.
2. The Principal Chief Conservator of Forest and HOFF, Jammu and Kashmir Forest Department, Van Bhawan, Below Gumat-180001.
3. Sh. Aftab Ahmed, I/C Range Officer, Kellar Range, Division Bhaderwah-18222.

.....Respondents.

(Advocate: Mr. Amit Gupta, learned A.A.G.)

ORDER
[O R A L]

(Delivered by Hon'ble Mr. Rakesh Sagar Jain, Member-J)

The applicant vide order dated 01.08.2017 passed by Chief Conservator of Forests, Jammu was posted as Incharge Range Officer, Kuntwara Range, Doda Forest Division. The Respondent No. 2 vide order no. 144 of 2021 dated 18.05.2021 made transfers of different Range Officer/Forests. The applicant was transferred from Incharge Range Officer, Kuntwara Range, Doda Forest Division to Incharge Range Officer, Neeru Range, Bhaderwah Forest Division. In compliance of the transfer order dated 18.05.2021, the applicant joined at his new place of posting. It is the case of the applicant that the Respondent No. 2 without any rhyme and reason issued a corrigendum no.



PCCF/Esst/G/125-III/765/772 dated 19.05.2021 to the order dated 18.05.2021 and attached the applicant in the Office of Divisional Forest Officer, Doda, Forest Division till further orders and the Respondent No. 3 who is a Incharge Range Officer, Kellar Range was directed to hold the Charge of Neeru Range in addition to his duties till further orders. Hence, the present O.A.



2. Learned counsel for the applicant submits that the applicant would be satisfied, if a direction is issued to the respondents to consider this O.A. as representation and pass a reasoned and speaking order within a stipulated time frame.

3. We have heard Mr. Arshad Majid Malik, learned counsel for the applicant and Mr. Amit Gupta, learned A.A.G. for the respondents and perused the records.

4. Looking to the limited prayer made by the learned counsel for the applicant and facts and circumstances of the case, we dispose of the O.A. with direction to the respondents to treat the O.A. as representation preferred by the applicant and take a decision on the same by passing a reasoned and speaking order within a period of 10 days.

5. It is made clear that we have not entered into the merits of the case.

6. There shall be no order as to cost.

(ANAND MATHUR)
MEMBER (A)

(RAKESH SAGAR JAIN)
MEMBER (J)

Manish/Shashi/Arun